

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-27/2020**

Shyamsundar V. Kamat. .... Petitioner.

Versus

State of Goa and another. .... Respondents.

Mr. S. S. Kantak, Senior Advocate with Mr. Sahish Mahambrey,  
Advocate for the Petitioner.Mr. D. J. Pangam, Advocate General with Mr. P. Arolkar, Addl. Govt.  
Advocate for Respondents No. 1 to 5.

Mr. A. D. Bhohe, Advocate for Respondents No. 6 to 9.

**Coram : M.S. Sonak,  
Smt. M.S. Jawalkar, JJ.****Date : 30<sup>th</sup> June, 2020.****P.C. :-**

At the request of the learned Advocate General, two weeks' time is granted to file an additional affidavit and produce additional documents. Copy of such affidavit to be furnished to the learned Counsel appearing for the Petitioner in advance. In case the Petitioner wishes to file any rejoinder, leave is granted. Liberty is also granted to the Petitioner to apply once the pleadings are complete.

**Smt. M.S. Jawalkar, J.****M.S. Sonak, J.**